

Extra No. 17

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 16th August, 2019 is hereby published for general information.

K. M. LALA,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 17 OF 2019.

(First published, after having received the assent of the Governor, in the "Gujarat Government Gazette", on the 19th August, 2019).

AN ACT

further to amend the Gujarat Land Revenue Code, 1879.

It is hereby enacted in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Gujarat Land Revenue (Second Amendment) Act, 2019.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment
of section
135D of Bom.
V of 1879.

2. In the Gujarat Land Revenue Code, 1879, in section 135D, for sub-section (5), the following sub-section shall be substituted, namely:-

Bom. V of
1879.

“(5) Where no objection is raised, either manually or electronically, by any person having interest in any transaction made by the designated officer as referred to in sub-section (2), the mutation entry shall be certified, within such time, for such transaction and on such terms and conditions as may be prescribed.”